

(c) when the project is likely to be completed?

The Deputy Minister in the Ministry of Steel and Heavy Industries (Shri P. C. Sethi): (a) No, Sir.

(b) and (c). Do not arise.

Industrial Estates

2411. Shri Yajnik: Will the Minister of Commerce and Industry be pleased to state:

(a) the total number of Industrial Estates promoted or aided by the Central Government for which lands have been acquired;

(b) the number of such estates as have actually built buildings and installed machinery, but have not yet begun production; and

(c) the number of such estates which have not yet begun any operations at all for want of finances or other reasons and for which import licences have been granted for securing materials?

The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo): (a) to (c). The required information is being collected and will be laid on the Table of the House.

State Trading Corporation

2412. Shri E. Madhusudan Rao: Will the Minister of Commerce and Industry be pleased to state whether there is any proposal to open a branch office of State Trading Corporation at Hyderabad?

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): No, Sir.

Waste of Foreign Exchange

2413. Dr. L. M. Singhvi: Will the Minister of Economic and Defence Co-ordination be pleased to state:

(a) whether it is a fact that his Ministry have detected and identified

certain cases of undue waste of foreign exchange in some of the items of Government imports; and

(b) if so, whether statement indicating such cases and the measures suggested by his Ministry to overcome waste will be laid on the Table?

The Minister of Supply in the Ministry of Economic & Defence Co-ordination (Shri Hathi): (a) and (b). It is one of the functions of the Directorate General of Technical Development of the Ministry of Economic & Defence Co-ordination to bring to the attention of other Ministries cases in which foreign exchange can be saved by making use of indigenous production; and for this purpose working arrangements have been made for quick consultation between the Directorate General and indenting departments. It is neither practicable nor in the public interest to list such cases arising out of day-to-day consultation among the Ministries.

12 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER COFFEE ACT

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): I beg to lay on the Table a copy each of the following Notifications under sub-section (3) of section 48 of the Coffee Act, 1942:—

- (i) The Coffee (Second Amendment) Rules, 1963, published in Notification No. GSR. 630 dated the 13th April, 1963.
- (ii) The Coffee (Third Amendment) Rules, 1963, published in Notification No. GSR. 632 dated the 13th April, 1963. [Placed in Library, See No. LT-1209/63].

NOTIFICATIONS UNDER COMPANIES ACT

The Minister of Industry in the Ministry of Commerce and Industry (Shri